

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1907/2001

(From the judgement and order dated 08/09/2000 in SAO 363/85
of The HIGH COURT OF DELHI AT N. DELHI)

M/S. BHARAT SALES LTD. & ANR.

Petitioner (s)

VERSUS

LAKSHMI DEVI & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for substitution)

Date : 09/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Prakash Shrivastava,Adv.

For Respondent (s)

Mr. Shreekant N. Terdal,Adv.

Mr. R.N.Trivedi,ASG.

Mr. L.K.Garg,adv.

Mr. Balraj Dewan.,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

In view of the letter circulated by learned counsel
appearing for the respondent No.16 four weeks' time is
granted to enable him to file counter affidavit.
Rejoinder, if any, may be filed within two weeks
thereafter. List after six weeks.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master